

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A./61/01902/2020

This the **18th** day of **February**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Naginder Kumar aged 48 years S/o Sh. Krishan Lal R/o Vill. Rajpura, Tehsil Rajpura, Distt. Samba. (Posted presently at Lakhapur as Head Guard).

.....Applicant
(Advocate: Mr. Rohit Verma)

Versus

1. State of J & K Through Principal Secretary to Govt., Finance Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Commissioner, Commercial Taxes, J&K Government, Rail Head, Jammu-180004.
3. Deputy Commissioner, Commercial Taxes, Check Post, Lakhapur, Distt. Kathua.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicants would be satisfied if direction is given to the respondents to release the arrears of salary of the applicant as Head Guard w.e.f. 28.03.2013 till date and give effect to the order No. 434 of 2015 dated 27.01.2015 in letter and spirit by placing the applicant in pay band of

Rs.5200-20200+ grade pay of Rs. 1900/- within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to treat this T.A. as representation of the applicant and release the arrears of salary of the applicant as Head Guard w.e.f. 28.03.2013 till date and give effect to the order No. 434 of 2015 dated 27.01.2015 in letter and spirit by placing the applicant in pay band of Rs.5200-20200+ grade pay of Rs. 1900/-, if the applicant is entitled for the same, within a period of two months from today.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present T.A.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)